

[Secretary]

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 19th March, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 19th March, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ESTIMATES COMMITTEE

Sixty-fifth Report

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Sixty-fifth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Forty-eighth Report of the committee on the Ministry of Petroleum and Chemicals.

PUBLIC ACCOUNTS COMMITTEE

Forty-Fourth Report

SHRI DATTATRAYA KUNTE (Kotaba) : I beg to present the Forty-fourth Report of the Public Accounts Committee on action taken by Government on the recommendations of the Public Accounts Committee contained in their Eighteenth Report on Audit Report (Civil) 1967 relating to the Border Roads Organisation.

GOVERNMENT (LIABILITY IN TORT) BILL

(i) Report of Joint Committee

SHRI N. C. CHATTERJEE (Burdwan) : I beg to present the Report of the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

(ii) Evidence

SHRI N. C. CHATTERJEE : I beg to lay on the Table a copy of the Evidence given before the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

(iii) Memoranda

SHRI N. C. CHATTERJEE : I beg to lay on the Table copies of the Memoranda received by the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith.

12.50 hrs.

CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL—Contd.

MR. SPEAKER: The House now take up for further consideration the Constitution (Twenty second Amendment) Bill. Shri O. P. Tyagi was speaking yesterday when the house adjourned and he had taken about fifteen minutes. He may conclude in a few minutes, now.

This Bill will have to be passed today and voting will take place around 5 or 5.30, because there is a small Bill after this Bill which will have to be referred to the Select Committee.

SHRI S. M. BANERJEE (Kanpur) : Voting will have to take place at various stages. We should like to know when voting will